MAGISTRATE, TEES HAZARI, DELHI

C.C. NO. --- OF 2001

THE MATTER OF:

SECURITIES AND EXCHANGE BOARD OF (A STATUTORY BODY ESTABLISHED UNDER THE PROVISIONS OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992) HAVING ITS REGIONAL OFFICE AT BLOCK NO.1, RAJENDRA BHAWAN, RAJENDRA PLACE DISTRICT CENTRE, NEW DELHI-110008. REPRESENTED BY THE AUTHORISED REPRESENTATIVE/ITS MANAGER

SHRI AJAY SRIVASTAVA.

....COMPLAINANT

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Made ofer to

VERSUS

- M/S VASUNDHARA MARIN PRODUCTS LTD., A COMPANY INCORPORATED UNDER THE PROVISIONS OF COMPANIES ACT, 1828 VAD REALING LAG BECLEAGABLE OFFICE AT 50, DURGABARI ROAD, GORAKHPUR, U.P-273001.
- SHRI SATYA PRAKASH, S/O NOT KNOWN TO THE COMPLAINANT, AGE: NOT KNOWN TO THE COMPLAINANT, DIRECTOR OF THE ACCUSED NO. 1, R/O MIG 178, SHASTRI NAGAR, DISTRICT, GORAKHPUR.
- SHRI VIDYUT KUMAR, S/O NOT KNOWN TO THE COMPLAINANT, AGE: NOT KNOWN TO THE COMPLAINANT, DIRECTOR OF THE ACCUSED NO. 1, R/O RUDALPUR, ANAND NAGAR, MAHARAJGANJ, U.P.
- SHRI KRISHNA KUMAR SINGH, S/O NOT KNOWN TO THE COMPLAINANT, AGE: NOT KNOWN TO THE COMPLAINANT,

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M.M. DELP

5/10/2001



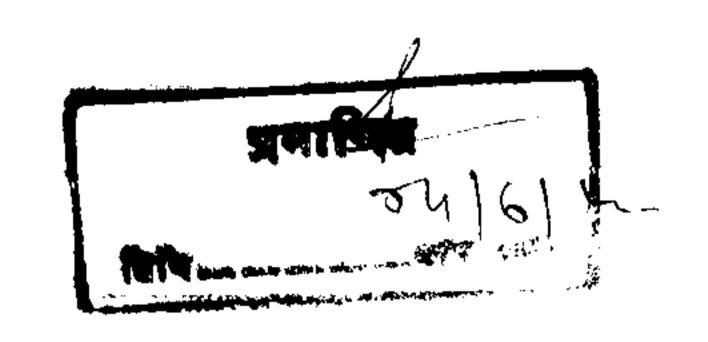
DIRECTOR OF THE ACCUSED NO. 1, R/O VILLAGE NAGWA, P.O. JAGDISHPUR, BHALAUN, GORAKHPUR, U.P.

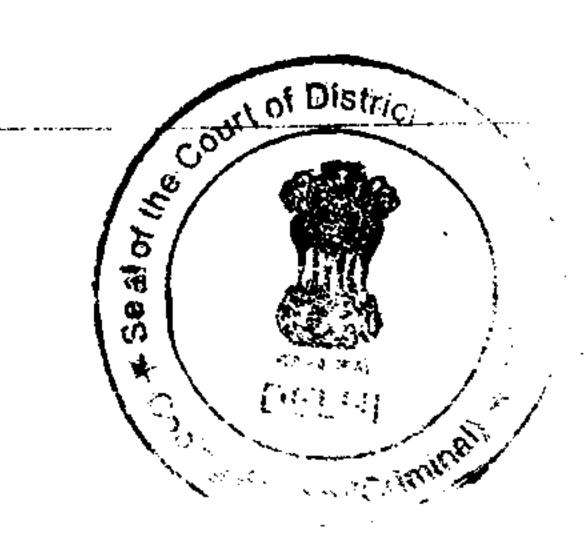
- 5. SHRI RAGHAW SHARAN MISHRA,
 S/O NOT KNOWN TO THE COMPLAINANT,
 AGE: NOT KNOWN TO THE COMPLAINANT,
 DIRECTOR OF THE ACCUSED NO. 1,
 R/O VILLAGE HIRANHI,
 P.O. KINNAPATTI, DISTRICT PADRAUNA.
- 6. SHRI SATISH KUMAR CHOKHANI, S/O NOT KNOWN TO THE COMPLAINANT, AGE: NOT KNOWN TO THE COMPLAINANT, DIRECTOR OF THE ACCUSED NO. 1, R/O MAIN ROAD, ANAND NAGAR, MAHARAJGANJ, U.P.
- 7. SHRI ANIL MALIK,
 S/O NOT KNOWN TO THE COMPLAINANT,
 AGE: NOT KNOWN TO THE COMPLAINANT,
 DIRECTOR OF THE ACCUSED NO. 1,
 R/O: VPO KUDANA KHURD,
 DISTRICT MUJAFFAR NAGAR, U.P.

...ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973, READ WITH SEC. 24(1) AND 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992.

MAY IT PLEASE YOUR HONOUR





SEBI VS. VASUNDHARA MARIN PRODUCTS

26.05.12

Present. Proxy counsel for complainant.

Proclamation was made against the accused no. 2 to 7 through publication in newspaper Dainik Jagran, Hindi edition dt. 17.04.12 and Shah Times dt. 17.04.12. Copy of newspaper filed on record. As none has appeared despite proclamation through publication. Hence accused no. 2 Satya Prakash, accused no.3 Vidyut Kumar, accused no. 4 Krishna Kumar Singh, accused no. 5 Raghaw Sharan Mishra, accused no. 6 Satish Kumar Chokhani and accused no. 7 Anil Malik are declared proclaimed offender.

It is submitted that present case may be adjourned sine-die at this stage. In view of the facts and contentions present complaint is adjourned sine-die with liberty to revive the case as and when need arises. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/26.05.12

कार्यालय जिला एवम् राज यायाधीश विल्ली प्रतिलिपि विभाग (फीजवारी) प्रमाणित जाँच प्रतिलिपि विमांक भारतीय लांक्य अञ्चित्रपाम 1872 की असर 75 के अञ्चेत प्राधिकृत